

**THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI RAGHU RAMAIAH):** The foreign exchange allocations made to the Indian Oil Corporation for the import of different petroleum products during the last two licensing periods were as under :—

	Rs. in lakhs.
1966—67	3262.91
1967—68	2340.39

**Residential Quarters to C. G. H. S. Dispensaries**

3797. **SHRI M. L. SONDHI :** Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether it is a fact that a large number of residential quarters are being utilised as Central Government Health Services Dispensaries ;

(b) is so, the numbers of such quarters ; and

(c) the reasons as to why Government do not construct buildings for Central Government Health Services Dispensaries on a priority basis and allot the said quarters to the Government employees ?

**THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) :** (a) and ( b ). Out of nearly 40,000 residential units in the general pool, in Delhi only 80 units are being utilised as Central Government Health Services Dispensaries.

(c) The Government have now decided to sponsor the programme of construction of such Dispensary buildings simultaneously with the construction of quarters in Government colonies.

**Setting up of Special Courts to deal with Customs Cases.**

3798. **SHRI CHANDRA SEKHAR SINGH :**  
**SHRI D. N. PATODIA :**

Will the Minister of FINANCE be pleased to state :

(a) whether a Study Team of the Administrative Reforms Commission has suggested the setting up of special courts for dealing with Customs cases ; and

(b) if so, the decision taken thereon ?

**THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE, (SHRI MORARJI DESAI) :** (a) and (b). Reports have appeared in certain newspapers to the effect that a Working group of the Administrative Reforms Commission has suggested to it the establishment of special courts to deal with cases relating to violations of the customs, central excise and foreign exchange laws. But the Government has not yet received any report on this point from the Commission.

**Agriculture Refinancing Corporation**

3799. **SHRI S. KUNDU :** Will the Minister of FINANCE be pleased to state :

(a) the amount which has been invested in the Agriculture Refinancing Corporation by the Central Government and its nature of activities ;

(b) the amount lifted by different states from this Corporation ; and

(c) the location of the main offices of the Corporation in India ?

**THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) :** (a) The Central Government has not subscribed to the share capital of the Corporation. It has, however, advanced to the Corporation a total sum of Rs. 12 crores as loans. The Corporation provides finance facilities to state cooperative banks, land mortgage/development banks and scheduled commercial banks for financing worthwhile agricultural schemes such as land development, soil conservation, minor irrigation, purchase of tractors/power tillers, development of plantations, horticulture, fisheries, dairies and poultryries.

(b) A statement is laid on the Table of the House [Placed in Library See No. LT-2604/68

(c) The Corporation has offices at Bombay, Calcutta, Coimbatore, Bangalore and Hyderabad.

भाखड़ा नांगल कम्प्लेक्स से राजस्थान को बिद्युत् की सप्लाई

3800. श्री भोला नाथ मास्टर : क्या सिंचाई और बिद्युत मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भाखड़ा नांगल कम्प्लेक्स बिजली की सप्लाई कम हो जाने के परिणाम स्वरूप दिसम्बर, 1968 में राजस्थान की गेहूँ की फसल के लिए प्राप्त होने वाली पानी की मात्रा कम हो जायेगी ; और

(ख) यदि हाँ, तो राजस्थान के लिये आवश्यक पानी की सप्लाई सुनिश्चित करने के लिए सरकार ने क्या कार्यवाही की है ?

सिंचाई तथा बिद्युत मंत्रालय में उप-मंत्री ( श्री सिद्धेश्वर प्रसाद ) : (क) जी, नहीं ।

(ख) प्रश्न नहीं उठता ।

#### National Power Grid

3801. SHRI LOBO PRABHU : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether power cuts have been announced by states and if so, the nature thereof;

(b) whether these power cuts could have been avoided if a national power grid was created;

(c) if so, whether an estimate has been made of the cost of such a grid;

(d) whether any state has objected to such a grid; and

(e) if so, the nature of objection and Government's reaction thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDHESHWAR PRASAD): (a) Power shortage conditions prevail at present in the States of Maharashtra, Gujarat, Punjab and Haryana. A power cut has been notified in Maharashtra and restrictions in power supply enforced in the other States. In Rajasthan, due to limitation in transmission and distribution capacity, there is a restriction on utilisation of power by high-tension consumers. Details are briefly indicated below :—

(i) *Maharashtra*: with effect from 4-11-68, a ceiling on consumption of electrical energy has been imposed as also a power cut of 16% mainly in respect of major consumption of electrical energy for industrial and commercial purposes.

(ii) *Gujarat*: The following restrictions are in force :

(a) Holiday staggering and recess staggering in respect of high-tension consumers.

(b) Holiday staggering in towns and cities for all LT motive power industrial consumers.

(c) LT industrial consumers are not permitted to use power between 6 P. M. and 9 P. M.

(d) Load shedding in respect of agriculture pumps.

(iii) *Haryana* :

(a) Load shedding has been done in Panipat area on account of lack of transmission capacity.

(b) Restrictions on power consumption have been imposed in certain areas like Sirsa, Mohindergarh and Rewari on account of non-availability of requisite transmission/distribution systems.